

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "A", PUNE

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
SHRI S. S. VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.1668/PUN/2019
निर्धारण वर्ष / Assessment Year : 2013-14

ACIT, Nanded Circle, Nanded.	Vs.	M/s. MSM Steels Pvt. Ltd., Malang Complex, Nandi Shop, Old Ausa Road, Latur. PAN : AAGCM4110L
Appellant		Respondent

CORRIGENDUM

PER INTURI RAMA RAO, AM:

We find that a typographical error has crept in our order dated 30.11.2022 (supra) in the captioned appeal, inasmuch as in para 6 of the order. Hence, this Corrigendum is being issued.

2. In para 6 of the order of the Tribunal dated 30.11.2022 (supra), for the word "assessee", the word "Revenue" shall be substituted.

3. The remaining order shall remain unchanged.

Corrigendum pronounced on this 01st day of December, 2022.

Sd/-
(S. S. VISWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(INTURI RAMA RAO)
ACCOUNTANT MEMBER

पुणे / Pune; दिनांक / Dated : 01st December, 2022.

Sujeet

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A)-2, Aurangabad.
4. The Pr. CIT-2, Aurangabad.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "A" बेंच,
पुणे / DR, ITAT, "A" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.